

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No.102/2002 in  
MA No.874/2002  
OA No.1836/2000

New Delhi, this the 26th day of April, 2002

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Santosh Kumar

-Applicant

-Versus-

Union of India & Others

-Respondents

O R D E R (BY CIRCULATION)

The present R.A. is filed, seeking review of my order dated 04.09.2001 passed in OA No.1836/2001. I have perused the order dated 04.09.2001. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

2. The review applicant has also filed MA-874/2002 for condonation of delay in filing the present RA. I have perused the MA and find that the reasons given in the MA are not good enough to condone the delay. The MA is also dismissed.

S. Raju

(Shanker Raju)  
Member(J)